

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 614**  
**CAA-101/ND/2022**

**IN THE MATTER OF:**

**M/s. Dextsoft Solutions Pvt. Ltd. and**  
**M/s. Druchem India Ltd. and Ors.**

**...APPLICANT**

**Section**

**U/s 230-232(2<sup>nd</sup> Motion)**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Amit Goel and Ms. Deepali**  
**Mittal, Advs. and Adv R K Gupta**

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed an affidavit in response to the observations made by the RD regarding requirement of the approval of the RBI and the same is now on the e-portal. Ld. Counsel also submitted that they have filed an affidavit in respect of income tax liability to be paid by the Transferee Company and the same is also available on the e-portal. None appears on behalf of the RD. Ld. Counsel for the Petitioner may provide a copy of their affidavit to the office of RD, so that they may also make their submissions. None appears on behalf of OL. Ld. Counsel for the Petitioner submitted that they have filed their response to the observation made by the OL, however the report of OL is not reflected on the e-portal. Ld. Counsel for the Petitioner undertakes to provide a copy of the report received from the office of OL. None appears on behalf of Income Tax Department List the matter on **06.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**